

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP No.16/141/10
RT CP No.164/Chd/HP/2017**

In the matter of:

Jagson Airlines Ltd.

...Petitioners

Present: Mr. Shaswat Gaur, Advocate with
Mr. Siddharth, Authorised Representative for petitioner-company.

Mr. Shaswat Gaur, Advocate seeks time to file Power of Attorney as the Resolution brought by the learned counsel for petitioner is defective in as-much-as, no date is mentioned on the Resolution nor it bears the seal of the company. Learned counsel for the petitioner-company seeks time to file Power of Attorney with the proper Resolution of Board of Directors of the Company. There are five petitioners in this case to whom individual notices were issued by the Registrar of Companies for the offence committed punishable under Section 217 (5) of the Companies Act, 1956. As per the office report notices to all the five petitioners sent by Speed Post have been duly delivered to the addresses but there is no representation from the individual petitioners.

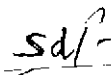
Mr. Shaswat Gaur, Advocate seeks time to have instructions whether he would appear on behalf of the individual petitioners also.

Mr. Harbans Singh, Junior Technical Assistant appearing on behalf of the Registrar of Companies, Himachal Pradesh submits that Registrar of Companies was not available. The matter is adjourned for hearing to 14.08.2017. It is directed that copy of the petition along with entire Paper Book be supplied to the Registrar of Companies so that he may be able to file the report by the next date.



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The learned counsel for petitioners shall also file Power of Attorney as well as the resolution of Board of Directors and have instructions if he is to file the Power of Attorney for other petitioners also.



(Justice R.P. Nagrath)
Member(Judicial)


July 24, 2017
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